

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - II  
CHENNAI


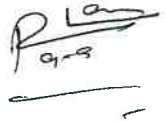
[Mention Case]  
(42)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 25/09/2019.

PRESENT: SHRI B.S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : M.A. 1000 / 2019  
PETITION NUMBER :  
NAME OF THE PETITIONER(S) : in  
NAME OF THE RESPONDENT(S) : IBA / 715 / 2019  
ELITE DINING PVT. LTD.  
UNDER SECTION : 12A.

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

1.)	G. Ponman:	F.C.	
2.)	V. RAJALAKSHMI	IRP	

**ORDER**

On the memo filed by the Financial Creditor for correction of the mistake in Order dated 18.09.2019, this **CORRIGENDUM** is hereby given for the earlier order stating instead of “**dues of the Operational Creditor have been settled by the Corporate Debtor before constitution of CoC**”, changing it to “**settlement has been arrived at between the Financial Creditor and the Corporate Debtor**”.

  
(S.VIJAYARAGHAVAN)  
Member (Technical)

  
(B.S.V.PRAKASH KUMAR)  
Member (Judicial)